

12.16 hrs.

PAPERS LAID ON THE TABLE

Notifications under Motor Vehicles Act

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Z. R. Ansari, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab :—

(1) The Punjab Motor Vehicles (First Amendment) Rules, 1984, published in Notification No. G.S.R. 25 in Punjab Government Gazette dated the 14th March, 1984.

(2) The Punjab Motor Vehicles (Second Amendment) Rules, 1984, published in Notification No. G.S.R. 26 in Punjab Government Gazette dated the 21st March, 1984.

(3) The Punjab Motor Vehicles (Third Amendment) Rules, 1984, published in Notification No. G.S.R. 47 in Punjab Government Gazette dated the 5th May, 1984.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.

[Placed in Library. See No. LT-8552/84].

Notifications under Essential Commodities Act, Industries (Development and Regulation) Act, and Audited Accounts of and Review on National Federation of Industrial Co-operatives Ltd., New Delhi, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : On behalf of Shri Pattabhi Rama Rao, I beg to lay on the Table :—

- (1) A copy of the paper (control) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S.O. 376(E) in Gazette of India dated the 11th May, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-8553/84].

- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :—

(1) S.O. 386 (E) published in Gazette of India dated the 17th May, 1984 regarding extension of period of take over of management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years.

(2) S.O. 526(E) published in Gazette of India dated the 21st July, 1984, regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.

- (3) A copy of Notification No. S.O. 364(E) (Hindi and English versions) published in Gazette of India dated the 8th May, 1984, regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years under sub-section (2) of section 18AA of the

Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT—8554/84].

- (4) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- [Placed in Library. See No. LT-8555/84].

Notifications under Drugs and Cosmetics Act

KUMARI KUMUDBEN M. JOSHI :

I beg to lay on the Table :—

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification, No. G S R. 331(E) in Gazette of India dated the 8th May, 1984, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of the Notification No G S.R. 577(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983 prohibiting the import into India of certain drugs mentioned in the notification, issued under section 10A of the Drugs and Cosmetics Act, 1940.
- (3) A copy of Notification No. G S.R. 578(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983

prohibiting the manufacture and sale of certain drugs mentioned in the notification, issued under section 26A of the Drugs and Cosmetics Act, 1940

[Placed in Library See No. LT—8556/84].

Notifications under Central Excise Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. G.S.R. 539(E) (Hindi and English versions) published in Gazette of India dated the 28th July 1984, together with an explanatory memorandum regarding exemption to waste of metallic yarn from the whole of the excise duty, issued under the Central Excise Rules, 1944. [Placed in Library See No. LT-8557/84].

12.18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th August, 1984, agreed without any amendment to the Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 24th July, 1984.”

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of reported bomb blast at Madras Airport killing a number of persons and causing damage to airport

SHRI K. MAYATHEVAR (Dindigul) :
Sir, In the calling-attention motion, no-